

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA

UNSTARRED QUESTION NO. 2138

TO BE ANSWERED ON MARCH 15, 2017

HOUSING PROJECT

No. 2138 SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether any steps are proposed to be taken for standardisation of documents in all real estate projects;
- (b) if so, the details thereof; and;
- (c) the other steps taken by the Government of ease the norms for acquiring housing projects by poorer sections of society?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN
POVERTY ALLEVIATION

(RAO INDERJIT SINGH)

(a) to (c): Section 4 of the Real Estate (Regulation and Development) Act, 2016 and the relevant Rule framed under Section 4(m) of the Act enumerate the standard documents for all real estate projects.

The Model Building Bye-Laws, 2016 has been released by Ministry of Urban Development which provides standard documentation for all building permits.

Pradhan Mantri Awas Yojana (PMAY) (Urban) also stipulates that a system should be put in place to ensure single window, time bound clearance for layout approval and building permission. It is for States to adopt the approach of deemed approval on the basis of pre-approved layouts and building plans for Economically Weaker Section (EWS) / Low Income Group (LIG) Housing or exempt approvals for houses below certain built-up/plot area.
